

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 10

IA 2078/2019; IA 1704/2021; IA 1710/2021; IA 1711/2021; IA 1737/2021;
IA 1764/2021; IA 1770/2021; IA 1805/2021; IA 2156/2021; IA 2216/2021
& IA 2391/2021 in C.P.(IB)1397/MB/2017

CORAM:

SH. K.K. VOHRA

HON'BLE MEMBER (T)

JUSTICE P. N. DESHMUKH (Retd.)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **22.02.2022**

NAME OF THE PARTIES: - **Bank of India**

V/s

Gupta Infrastructure (India) Pvt Ltd

Appearance (via video-conference):

For the Applicants (in All IAs) : Mr. Sandeep Bajaj, Mr. Anuj Javeri, Ms.
Aakanksha Nehra, Mr. Siddhartha
Shukla and Mr. Kamal Thakur

For the Respondent No. 1

(in IA 2078) : Mr. Ayush Rajani, PCA

(in IA 2156) : Mr. Manoj Mishra, Advocate

Sections 43(1), r/w 44(1), 60(5), 7 of the IBC

ORDER

IA 2078

Advocate for the Applicant and Respondent No. 1 are present. None for other Respondents. Record reveals that on the earlier date, Registry was directed to issue Notice to the Respondents and to place on record Compliance Report.

It is specifically noted that initially the Applicant had issued notices to all the Respondents; in spite of Services except Respondent No. 1 none has preferred to contest the Application. Though the office was already directed to place on Record the Compliance Report; however, no Report is received till date. **Joint Registrar is directed** to explain why the Report has not yet been placed on Record. Explanation should be filed well before the adjourned date for not submitting the Compliance Report. Copy of this Order be served to Joint Registrar. List this matter on **28.02.2022 for the Compliance Report**.

IAs 1704; 1710; 1711; 1737; 1764; 1770; 1805; 2216 & 2391, all of 2021
Advocate for the Applicants is present. None for the Respondents. Record reveals that the directions were passed to issue notices to the Respondents and to place on Record the Compliance Reports; however, no Reports are received till date. **Joint Registrar is directed** to explain why the Reports have not yet been placed on Record. Explanation should be filed well before the adjourned date for not submitting the Compliance Report. Copy of this Order be served to Joint Registrar. List this matter on **28.02.2022 for the Compliance Report**.

IA 2156

Advocate for the Applicant and the Respondent No. 1 are present. None for other Respondents. Respondent No. 1 seeks time to place on Record Affidavit in Reply. Time is granted. Respondent No. 1 is directed to file Affidavit in Reply well before the adjourned date by duly serving copy to the other side. Record reveals that the directions were passed to issue notices to the Respondents and to place on Record the Compliance Reports; however, no Reports are received till date. **Joint Registrar is directed** to explain why the

Reports have not yet been placed on Record. Explanation should be filed well before the adjourned date for not submitting the Compliance Report. Copy of this Order be served to Joint Registrar. List this matter on **28.02.2022 for the Compliance Report.**

Sd/-

K.K. VOHRA
Member (Technical)

Vedant

Sd/-

JUSTICE P. N. DESHMUKH
Member (Judicial)